

Central Administrative Tribunal  
Principal Bench, New Delhi

O.A.No.2594/2001

Friday, this the 07th December, 2001

Hon'ble Shri S.A.T. Rizvi, Member (Admn)

Porusu Ramanaiah,  
Son of Shri P. Gangaiah,  
Resident of E-24/ITI,  
Pusha Campus,  
New Delhi - 12

..Applicant

(By Advocate: Shri K.K. Tewari, proxy counsel  
for Shri S.K. Sinha)

Versus

1. Principal Secretary-cum-Director,  
Department of Training & Technical Education,  
Govt. of National Capital Territory of Delhi,  
Muni Maya Ram Marg,  
Near T.V. Tower,  
Pitampura, New Delhi-88
2. Officer on Special Duty (TE)  
Directorate of Training & Technical Education,  
Govt. of NCT of Delhi  
Muni Maya Ram Marg, Near T.V. Tower,  
Pitampura,  
New Delhi-88
3. Principal,  
Ambedkar Polytechnic, Shakarpur,  
Delhi - 92

..Respondents

(By Advocate: Mrs. Jasmine Ahmed)

O R D E R (ORAL)

Learned proxy counsel appearing for applicant seeks adjournment on the ground that the daughter of the learned counsel is getting married day after tomorrow. The learned counsel appearing on behalf of the respondents, on the other hand, opposes grant of adjournment by stating that the respondents have since passed orders on 31.10.2001 withdrawing the impugned orders dated 2.7.2001, 4.9.2001 and 14.9.2001. She further submits that while the aforesaid order has been passed in compliance of the orders issued in CP No. 621/2001, the respondents have thereupon

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further proceeded to grant the final relief sought in the OA. She has produced before me copies of office notings (taken on record) which go to show that the proposal to grant study leave asked for has been approved by the Govt. of NCT of Delhi right upto the level of Chief Secretary. Final orders in the matter will be issued in about a month's time after the proposal has been approved by the Lt. Governor. In view of this, I find that the claim made by the applicant will be fully satisfied since final orders <sup>& in any case going to be</sup> are ~~being~~ issued by the Govt. of NCT of Delhi.

2. In the aforesated circumstances, the present OA is disposed of with a direction to the respondents to issue final orders sanctioning the study leave to the applicant within a month from the date of receipt of a copy of this order.

3. The OA is disposed of in the aforesated terms. No costs.



(S.A.T. Rizvi)  
Member (A)

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